

CC No. 51/2019  
CBI v. Rajesh Kumar Singh  
@ Rajesh Kumar @ Rajesh Singh  
U/s: 420, 467, 468, 471 IPC &  
13(2) r/w 13(1)(d) of PC Act, 1988

25.08.2020

The file could not be taken on 23.04.2020, which was the due date for hearing of this case, due to spread of pandemic COVID-2019, Lockdown imposed by the Govt. of India and time to time adjournment of the cases enbloc by the Hon'ble High Court of Delhi and the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi, by issuing several circulars.

The file is taken up today for hearing in pursuance of the Circular No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 issued from the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi by Video Conferencing through CISCO WEBEX Meetings arranged by Sh. Raj Kumar, Reader in this court as per the orders of Ld. District & Sessions Judge, RADC, New Delhi

Presence:

(Through CISCO Webex Meetings App)

Sh. Amit Kumar, Ld. Public Prosecutor for CBI.

*Accused no. 1 Rajesh Kumar Singh @ Rajesh Kumar @ Rajesh Singh and accused no. 2 Dr. (Ms.) Rifat Ali @ Riya have already been declared P.O.*

All the accused persons are exempted from personal appearance as per previous order dated 11.02.2020.

Ld. Counsel Sh. M. C. Kashyap for accused no. 3 Neeraj Kumar Garg alongwith accused no. 3 Neeraj Kumar Garg in person on



*[Handwritten signature]*

bail.

None for accused no. 4 Harpreet Singh Makkar.

Ld. Counsel Dr. Sushil Kumar Gupta for proposed accused no. 7 Archana Sharma, he has already filed his vakalatnama in e-form.

Ld. Counsel Sh. G. S. Chaturvedi for accused no. 8 Rajesh Kashyap & accused no. 9 Sunil Kumar.

Ld. Counsel Sh. Pramod Kumar Dubey and Ld. Counsel Ms. Harpreet Kalsi for accused no. 10 Hardeep Singh alongwith accused in person on bail.

None for accused no. 12 Kuldeep Maloo.

Ld. Public Prosecutor for CBI has submitted that he has no information if service of the application moved on behalf of CBI requesting summoning of Surinder Kumar Madan, G. V. Ramana and Manoj Kumar, as proposed accused no. 5, 6 and 11 respectively, has been effected or not.

Heard. In view of submissions of Ld. Public Prosecutor for CBI, *issue fresh notice of the aforesaid pending application of CBI, with copy of the same, to proposed accused no. 5, 6 and 11 respectively, through IO/holding IO, if the service has not been effected so far.*

Ld. Counsel Dr. Sushil Kumar Gupta seeks some time to file reply to the aforesaid pending application of CBI on behalf of proposed accused no. 7 Archana Sharma.

Heard. Request allowed. *Ld. Counsel Dr. Sushil Kumar Gupta for proposed accused no. 7 Archana Sharma is directed to file reply in e-form and supply advance copy of the same in e-form to Ld. PP for CBI through Reader of the court on or prior to the next date.*

The accused persons who have already been summoned, but, exempted from personal appearance are directed to appear through their respective Ld. Counsel on each and every date before the court





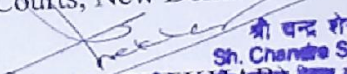
through CISCO Webex Meetings App till further orders unless the court resumes work from the court premises or some other order is passed by the Hon'ble High Court of Delhi or office of the Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi in this regard.

Today, in the interest of justice, no adverse order is passed against the accused persons, who are not present or who are not represented though their Counsel, in view of the exceptional circumstances of spread of pandemic COVID-2019.

Put up for filing of reply and arguments on the aforesaid pending application of CBI by proposed accused no. 5 Surinder Kumar Madan, accused no. 6 G. V. Ramana, accused no. 7 Archana Sharma and accused no. 11 Manoj Kumar on 17.09.2020.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.



  
Sh. Chandra Shekhar  
(CHANDRA SHEKHAR)  
Special Judge, CBI-1  
Rouse Avenue Courts, New Delhi  
25.08.2020  
Special Judge PC Act (CBI)-1  
Rouse Avenue Courts Complex  
New Delhi